

I.T.C.C.

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE GAZETTE OF INDIA

**GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES**

New Delhi, the 25-2-1975

NOTIFICATION
INCOME TAX

No. 846 (F.No.261/2/75-T(J) : In exercise of the powers conferred by sub-section (1) of Section 121 of Income-tax Act, 1961 (43 of 1961) and of all other powers enabling in that behalf and in supersession of all the previous notifications in this regard, Central Board of Direct Taxes hereby direct that the Appellate Assistant Commissioner of Income-tax of the ranges specified in column 1 of the schedule below shall perform their functions in respect of all persons and income assessed to Income-tax or super-tax in the Income-tax Circles, wards and Districts specified in the corresponding entry in column 2 thereof :-

SCHEDULE

<u>Sl. No.</u>	<u>Range</u>	<u>Income-tax Circles, Wards and Districts</u>
1.	'A' Range, Amritsar	All Income-tax Circles, Wards or Districts at Amritsar which had or have their headquarters at Amritsar (except Central Circle-III, Amritsar) other than those mentioned in column 2 against any other Appellate Assistant Commissioner of Income-tax.
2.	'B' Range, Amritsar	All Income-tax Circle, Wards and Districts having headquarters at (1) Batala, (2) Distts. I(i) to Distts. I(xii), Amritsar and (3) Central Circle-III, Amritsar.
3.	Jallandar Range, Jallandar.	All Income-tax Circles, Wards or Districts which had or have their headquarters at (i) Mochiagar, (ii) Jallandar and (iii) Collection Ward, Chaudighat in respect of persons who have their principal place of business in or reside in the jurisdiction of Income-tax Officer with headquarters at Mochiagar.
4.	Jamm Range, Jamm.	All Income-tax Circles, Wards or Districts which had or have their headquarters at (i) Gurdaspur, (ii) Jamm, (iii) Pathankot and (iv) Sri Nagar.
5.	Matiala Range, Matiala.	All Income-tax Circles, Wards or Districts which had or have their headquarters at (i) Dekar, (ii) Matiala, (iii) Faruqpur and (iv) Moga.

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Where an Income-tax Circle, Ward and District or part thereof stands transferred by this notification from one range to another range, appeals arising out of assessments made in that Income-tax Circle, Ward or District or part thereof and pending immediately before the date of this notification before the Appellate Asstt. Commissioner of Income-tax from whom that Income-tax from whom that Income-tax Circle, Ward or District or part thereof is transferred shall from the date this notification shall take effect be transferred to an Asstt. with by the Appellate Asstt. Commissioner of Income-tax of the range to whom the said circle, ward or District or part thereof is transferred.

Where all circles, wards and districts having headquarters at a particular place have been assigned to an Appellate Asstt. Commissioner he will have jurisdiction in respect of Circles, Wards and Districts at those headquarters since abolished also.

This notification shall take effect from 1.3.1970.

(C.V. PADMANABHAN)
UNDER SECRETARY
CENTRAL BOARD OF DIRECT TAXES

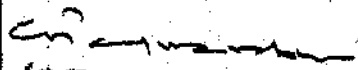
EXPLANATORY NOTE 1:-

The Government has become necessary consequent on transfer of appeals pertaining to I.T.C., Range-I, Jalgaon to A.A.C., Jalgaon.

(The above note does not form a part of notification but is intended to be merely explanatory).

Copies forwarded to :-

1. The Manager of Government of India Press, New Delhi.
2. The Commissioner of Income-tax, Amritsar.
3. The D. I. (I.T. & Audit), New Delhi.
4. The A.D. I. (R.S. & C.) - (Bulletin), New Delhi.


(C.V. PADMANABHAN)
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